

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 840/2014

(Arising out of impugned final judgment and order dated 17/07/2006 in CRLA No. 1009/1994 passed by the High Court Of Judicature at Allahabad)

MATRU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and exemption from filing c/c of the impugned judgment and exemption from filing O.T. and office report)

Date : 08/12/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Shiv Kumar Suri, Adv. (AC)
Mr. Shikhil Suri, Adv.
Ms. Akriti Gupta, Adv.
Mr. Satendra Kumar Rai, Adv.
Ms. S. Haldar, Adv.
Mr. Vipin Jai, Adv.

For Respondent(s)

Mr. Ratnakar Dash, Sr. Adv.
Mr. Abhish Kumar, Adv.
Ms. Pallavi Pratap, Adv.UPON hearing the counsel the Court made the following
O R D E R

List the matter after four weeks.

(DEEPAK MANSUKHANI)
COURT MASTER(INDU BALA KAPUR)
COURT MASTER